

MENT (AUDYOGIK VIKAS MANTRALAYA MFN RAJYA MANTRI) (SHRI GHANSHYAM OZA) (a) From 20 3.70 to 18 3.71, 198 units including small ones were closed, out of which 78 were reopened subsequently.

(b) 198 closed units involved 63841 men, out of which 78 units involving 41607 men were subsequently reopened

(c) The State Government had appointed a Committee to inquire into the matter

(d) According to this Committee the main reasons for closure were labour trouble, financial stringency, lack of orders and scarcity of raw materials

(e) Some of the measures being taken by the Government to facilitate reopening of the closed factories are as follows —

- (i) The Industrial Development Bank of India has constituted a regional committee at Calcutta for the Eastern Region to guide and advise the regional office for sanction of financial assistance. The regional office has been given powers to deal with requests for refinance or direct financial assistance upto Rs 20 lakhs
- (ii) The IDBI would provide special technical or financial assistance to cases sponsored by the Banks or the financial institutions for such assistance.
- (iii) The State Government have sanctioned a package of incentives such as refund of sales tax, an interest free long term loan, refund of entry taxes in specified cases and assistance from the State Financial Institutions for the sick/closed units. Provision has also been made in the new import policy for advance allocation of raw materials to closed small scale units
- (iv) In suitable cases the State Government have decided to furnish guarantee to the banks for making loans to industrial units.

(v) The Government of India have recently set up the Industrial Reconstruction Corporation Ltd., with its headquarters in Calcutta for reconstruction of ailing and closed industrial units

(vi) The State Government are making every effort to settle labour management problems

(vii) Government is also actively engaged in removing raw material scarcity in the State.

(viii) Where closure is due to the failure of management, investigation under the Industries Act is suggested. In fact, in two cases the Central Government has taken over the management

Stopping of 1 Up and 2 Down Delhi, Kalka Howrah Mail at Hazaribagh

229 SHRI MADHURYA HALDAR Will the MINISTER OF RAILWAYS (RAIL MANTRI) be pleased to state

(a) whether there was any request from the people of Hazaribagh urging Government to continue the halt of 1-Up and 2-Down Delhi-Kalka-Hawrah Mail at Hazaribagh Station,

(b) if so, the details thereof and

(c) the reaction of Government thereto ?

THE MINISTER OF RAILWAYS (RAIL MANTRI) SHRI HANUMANTHAIYA (a) to (c) The request for continuance of the stoppage of 1 UP/2 Dn. Mail at Hazaribagh Road Station has been acceded to

Cauvery Water Dispute

230. SHRI JADEJA :
SHRI KALYANASUNDARAM :
SHRI T. S. LAKSHMANAN :

Will the MINISTER OF IRRIGATION

AND POWER (SINCHAI AUR VIDYUT MANTRI) be pleased to state :

(a) whether attention of Government has been drawn to a news item appearing in the Statement dated the 24th April, 1971 where in the Governor of Mysore is reported to have expressed his belief that the Cauvery Water Dispute between Tamil Nadu and Kerala could be resolved within the four corners of the 1924 Agreement.

(b) if so, whether any concrete proposal regarding the settlement of the said Dispute has been made by the Governor of Mysore, and

(c) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI B. N. KUREEL) : (a) The news item has come to the notice of Government of India.

(b) and (c) All the aspects of the dispute over the Cauvery Water amongst the States of Kerala, Mysore and Tamil Nadu are under careful consideration of the Central Government with a view to finding out how the differences could be resolved.

Sanction of Special Loans to Mysore, Kerala and Tamil Nadu for Irrigation etc.

231. SHRI CHINTAMANI PANIGRAHI : Will the MINISTER OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRI) be pleased to state :

(a) whether his Ministry has sanctioned special loans to the Governments of Mysore Kerala and Tamil Nadu during the current financial year for the purpose of irrigation, flood control and power projects in these States ;

(b) whether other State Governments have been sanctioned such loans in the current financial year ; and

(c) if so, the particulars of such loans sanctioned Statewise ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI B N KUREEL) : (a) to (c). No such loan have so far been sanctioned to the States during the current year 1971-72. Special Central assistance on non-Plan account, were sanctioned last year (1970-71) for selected irrigation and power projects, keeping in view the requirement of additional funds for these projects over and above the outlays provided in the concerned State Plans. A statement giving details of such assistance in 1970-71 is enclosed.

STATEMENTS

Sanction of special loans to Mysore, Kerala and Tamil Nadu for Irrigation etc.

Special Central loans on non-Plan account sanctioned to States in 1970-71 for irrigation, flood control and power projects.

(Rs. in crores)

State	Project	Amount
Andhra Pradesh	Pochampad Irrigation project.	1.00
Assam	Flood Control Works in Brahmaputra Valley.	3.00
Bihar	Gandak Irrigation Project.	3.11
Kerala	Anti-sea erosion works.	0.20
Maharashtra	Koradi Power Project.	2.10*

In addition an amount of Rs. 316 lakhs was given to various States for accelerating the works of investigation of irrigation and power and flood control projects. Statewise details are given in the Annexure.

*In addition an amount of Rs. 90 lakhs was given as non-Plan grant assistance.